

(2014) 12 DEL CK 0372

In the Delhi High Court

Case No : C.M. No. 20597/2014 in W.P. (C) 3415/2013, C.M. No. 21060/2014 in W.P. (C) 3889/2013 and C.M. No. 21058/2014 in W.P. (C) 3892/2013

Sky Hawk International School

APPELLANT

Vs

Poonam Kumari and Others

RESPONDENT

Date of Decision : 22-12-2014

Acts Referred:

Citation : (2015) 1 AD 415

Hon'ble Judges : Hima Kohli, J.

Bench : Single Bench

Advocate : Rajeev Saxena and Vardaan Dhawan, for the Appellant; Rajender Saini, for the Respondent

Final Decision : Disposed off

Judgement

Hima Kohli, J. The petitioners have filed the present petitions assailing the order dated 11.12.2012, passed by the Delhi School Tribunal; whereunder the orders dated 7.3.2009 passed against the respondent No. 1 in each case, were set aside by the Tribunal and the petitioner/School was directed to reinstate them in service with 50% back wages and all consequential benefits along with interest. The aforesaid order was stayed in the present proceedings on 29.5.2013. It is jointly submitted by the counsels for the parties that there were certain disputes between the petitioner/School and one Shri Yashpal Rana, the erstwhile Manager of the School and on account of the said disputes, the petitioner had filed a suit for injunction against the Manager, on the original side of this Court, registered as CS(OS) No. 576/2009. On 30.9.2013, on the basis of a joint application filed by the parties in the aforesaid suit proceedings, the same was disposed of in terms of a settlement arrived at between the parties.

2. Learned counsels for the petitioner/School and the respondents No. 1 jointly state that after an amicable settlement was arrived at between the parties in the aforesaid suit, the disputes between the petitioner/School and the respondents No. 1 have also been resolved as the respondent No. 1 in each case have; left

the services of the petitioner/School upon receiving a lump sum amount from Shri Yashpal Rana. They therefore state that nothing further survives for adjudication in the present petitions.

3. The applications have been signed by the petitioner and the respondents No. 1 as also their respective counsels in each case and are supported by the affidavits of the parties. A copy of the order dated 30.9.2013 passed in CS(OS) No. 576/2009 has been enclosed with the application.

4. In view of the submission made by the counsels for the petitioner/School and the respondents No. 1 to the effect that an amicable settlement has been arrived at between the parties during the pendency of the present proceedings, the prayer made in the applications is allowed and the applications are disposed of. The writ petitions are disposed of, while leaving the parties to bear their own costs.